

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-12/PB/2020

IN THE MATTER OF:

M/s. Dolphin Resources Pvt. Ltd.

...PETITIONER

Vs.

M/s. Mideast Integrated Steels Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel for the Petitioner and Ld. Counsel for the Respondent are present. Ld. Counsel for the Petitioner has submitted that he has not received the copy of the reply. We have noted that on last date of hearing i.e. 03.04.2024 Ld. Counsel for the Corporate Debtor undertook to provide a soft copy of the reply to the Ld. Counsel for the Petitioner, however, the same was not provided by the Ld. Counsel of the Corporate Debtor. Ld. Counsel for the Corporate Debtor is directed to provide a soft copy of the reply to the Ld. Counsel for the Petitioner. List the matter for arguments on **07.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)